

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4697  
ANSWERED ON:22.12.2014  
MINIMUM PENSION SCHEME  
Sonkar Shri Vinod Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the eligibility conditions for beneficiaries of Minimum Pension Scheme of Rs. 1,000/- launched by the Government;
- (b) whether this scheme is limited only to Government/ semi-Government and Corporation employees working under the Union Government;
- (c) if so, the details thereof;
- (d) whether the Government proposed to extent this scheme's benefit to Government/semi-Government and Corporation employees working under the State Governments as well;
- (e) if so, the steps being taken in this regard; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a): The Government has notified a minimum pension of Rs.1,000/- per month under Employees' Pension Scheme, 1995 vide G.S.R. No. 593(E) dated 19.08.2014 with effect from 01.09.2014 for the year 2014-15. It would benefit all members, widow/widower, disabled, nominee and parent pensioners drawing pension less than Rs.1,000/- under the Scheme. Further, it would benefit children and orphan pensioners whose minimum pension would be Rs.250/- per month and Rs.750/- per month respectively.
- (b) to (d): The Employees' Pension Scheme, 1995, framed under the Employees' Provident Funds & Miscellaneous Provisions (EPF & MP) Act, 1952, applies to all the workers covered under the Act. The Act applies to all the establishments employing 20 or more workers and falling under the Schedule of Industries and classes of establishments specified in the Act.
- (e) & (f): Do not arise in view of reply to parts (b) to (d) of the Question above.